

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.86/(MAH)/2014  
CA No.

CORAM:


Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE PARTIES: Mr. Sadashiv S. Patil & Ors.

V/s.  
M/s. Warana-Agro Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Adv Chirag R. Sonecha ,	Advocate for all petitioners	

**Order**

**C.P. No 86/397-398/CLB/2014**

1. Ld. Counsel from the side of the Petitioner is present. However, no one appeared from the side of the Respondent.
2. The Petitioner has placed on records the evidence to corroborate the claim.
3. The Reply of the Respondent is on record duly acknowledged by the Petitioner as well, however stated to be not willing to file a Rejoinder. In this situation pleadings are complete.
4. Let this C.P. be put for hearing on 26.10.2016. Date duly communicated to the Petitioner with the direction to intimate to the Respondent.

Dated: 15.09.2016

**sd/-**

Shri M.K. Shrawat  
Member (Judicial)